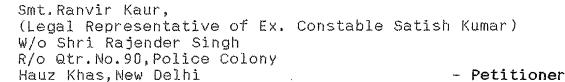
## Central Administrative Tribunal, Principal Bench

# Contempt Petition No.613 of 2001 in Original Application No.1550 of 1997

New Delhi, this the 6th day of November, 2001

## Hon'ble Mr.Justice Ashok Agarwal, Chairman Hon'ble Mr.S.A.T.Rizvi, Member(A)



(By Advocate: Shri Z.H.Khan)

#### Versus

1.Shri H.P.S.Virk
Dy.Commissioner of Police
3rd Bn. D.A.P., Kings Way Camp
Delhi

Respondent

### O R D E R(ORAL)

## By Justice Ashok Agarwal, Chairman

Ву order passed on 2.8.2000 OA No.1550/97. directions were issued to reinstate the applicant in the OA back in service w.e.f. 11.11.96 with consequential benefits. Applicant in the said OA expired pending the aforesaid OA and before the passing of aforesaid order. In the circumstances, respondents were granted liberty to pay over the consequential benefits the legal heirs of the deceased applicant after making enquiry into the question as to who are the legal heirs the deceased and disburse the consequential benefits to them after verification.

Applicant, in the present contempt petition, is the mother of the deceased and she claims to be the sole legal representative of the deceased. She has accordingly submitted her representations for payment of the consequential benefits. Copies of the representations have

Ne.

been annexed at Annexure P-2 collectively. No decision thereon has so far been taken by the respondents.

In the circumstances, we find that 3. justice will be duly met by disposing of the present petition at this stage itself even without issue of notices with direction to the respondents to undertake the requisite regard to the claim made enquiry in the heir and applicant, of her being the sole, legal representative of the deceased and if her claim is found to be genuine, to take steps to make payment of the consequential benefits by the aforesaid order of 2.8.2000. This be done expeditiously and within a period of three months from the of a copy of service this order. direct accordingly. Present petition is disposed OΫ́ in the aforestated terms.

Chairman

Stately

(S.A.T. Rizvi) Member(A)

/dkm/